

SECTION XI

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 01.07.2014

Court No. 10
Item No. 42

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NOs. 26896 OF 2013

WITH PRAYER FOR INTERIM RELIEF

RAM RATTAN SINGH

...PETITIONER

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

REVISED OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 23.08.2013, when the Court was pleased to pass the following Order:

“Delay condoned.

Issue notice returnable in four weeks.”

Accordingly, show cause notice was issued to all the three Respondents through registered A.D. Post. Mr. C.D Singh, Advocate has filed vakalatnama and memo of appearance alongwith Counter Affidavit on behalf of Respondents State of U.P. (Counter affidavit included in Paper books.)

It is submitted that counsel for the petitioner has on 30.06.2014 filed Rejoinder affidavit and the same is circulated to the Hon'ble Court.

Service of show cause notice is complete.

The matter above mentioned was listed before the Court of Ld. Registrar on 25.04.2014, when the following order was passed:

“Counter affidavit on behalf of respondent No.1 has already come on record and the same would be adopted for respondent Nos.2 and 3 also, as submitted by the learned Advocate, Ms. Manisha Ambwani, appearing on behalf of Mr.C.D.Singh, Advocate-on-Record. Copy has been served on the other side.

No further steps required.

Registry to process the matter for listing before the Hon'ble Court, as per rules.”

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 30th day of June, 2014.

ASSISTANT REGISTRAR

Copy to:
Mr. Purushottam Sharma Tripathi, Advocate

ASSISTANT REGISTRAR

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